

## Education failed to strengthen minds of students: NHRC chief

AGENCIES

Bhubaneswar, June 6: Education has failed to strengthen the minds of students, said National Human Rights Commission (NHRC) Chairman Justice V Ramasubramanian Friday.

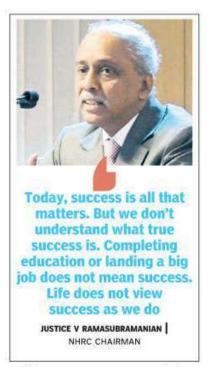
Delivering a talk at Siksha 'O' Anusandhan (SOA) Deemed to be University here, he observed that most students today often say they are 'getting stressed out', a term rarely heard 40 years ago.

This, he noted, pointed to the fact that the current generation has been so pampered that it struggles to face any problems.

Justice Ramasubramanian emphasised that education should shape a student's character, expand their intellect, increase mental strength, and enable them to become self-reliant.

"The purpose of holistic education is to develop the character of a person while fostering their physical, mental, moral, and spiritual growth," the NHRC Chairman stated.

Quoting Swami Vivekananda, he highlighted that these four parameters — physical, mental, moral, and spiritual development — should guide education so that individuals can live happy and fulfilling lives.



"A person may complete a course, but no one can complete education — it extends from the womb to the tomb," Justice Ramasubramanian said.

Using several examples, the NHRC Chairman said the education system must equip students with character, mental strength, intellect, and self-reliance.

The NHRC Chairman cited philosopher and historian Will Durant's famous statement that education is 'the progressive discovery of one's ignorance', emphasising the importance of understanding this truth.

"We have many literate people, but are we truly educated?" he asked, noting that colleges and universities only introduce students to the world's knowledge.

"Today, success is all that matters. But we don't understand what true success is. Completing education or landing a big job does not mean success. Life does not view success as we do," the NHRC Chairman said.

Justice Ramasubramanian narrated the story of a 45-yearold chartered accountant in the USA, who lost everything during the 2008 Global Financial Crisis. Unable to cope, he killed his entire family before taking his own life.

"Despite his education and knowledge, he lacked the mental strength to face adversity," the NHRC Chairman said, adding, "Do colleges and universities teach students how to manage crises? People have degrees, but are they truly learned?"

The real need, Justice Ramasubramanian emphasised, is to provide people with the skills to face life and to teach them the right attitude.



# Purpose of education is to shape character, strengthen mind: NHRC Chairman

#### STATESMAN NEWS SERVICE BHUBANESWAR, GJUNE:

The purpose of holistic education isto shape the character of the person while enabling his physical, mental, moral and spiritual development, Mr. Justice V. Ramasubramanian, Chairman of the National Human Rights Commission (NHRC), said on Friday.

"Education should form the character of the student while expanding his intellect, increasing the strength of mind and enabling the person to stand on his own legs," Mr. Justice Ramasubramanian said while delivering a talk at the Siksha 'O' Anusandhan Deemed to be University (SOA) here.

Swami Vivekananda, the

NHRC Chairman said, had set these four qualifying parameters for education to equip individuals with knowledge, intellect and spiritual awareness to live happy and fulfilling lives.

"A person may complete his or her course but no one can complete education as it extends from the womb to tomb," he said.

SOA Vice-Chancellor Prof. Pradipta Kumar Nanda welcomed Mr. Justice Ramasubramanian while Prof. Santosh KumarRout, Deanof the Institute of Agricultural Sciences, introduced the speaker.

Citing several illustrations, Mr. Justice Ramasubramanian said the education system should be able to equip the student with character, mental strength, intellect and selfreliance. Quoting philosopher and historian Will Durant's famous statement that education was the progressive discovery of one'signorance, he said everyone needed to understand this truth.

Mr. Justice Ramasubramanian said most students these days were heard saying that they were 'getting stressed out', a term rarely heard 40 years ago, which only pointed to the fact that the present generation had been so pampered that it was unable to face any problem.

"This explains why we can't have a happy life when we have good education and everything we need," he said, adding education had failed to strengthen the minds of students.

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matters but we don't understand what true success is. Completingeducation or landing a big job does not mean success. Life does not look at success as we do," he said.

Mr. Justice Ramasubramanian narrated the story of a very successful 45-year-old chartered accountant in the USA who lost everything he had duringthe Global Financial Crisis that hit the country in 2008. "He didn't know how to handle it and killed all his familymem bers before committing suicide, "he said pointing out that despite his education and knowled gehe did not possess mental strength.

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## The Statesman

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https://www.thestatesman.com/india/purpose-of-education-is-to-shape-character-nhrcchairman-1503442363.html

Statesman News Service | Bhubaneswar | June 6, 2025 8:55 pm

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"Do colleges and universities teach the students crisis management? People have degrees but are they learned," he asked.

The need is to provide people the skill to face life and teach them the right attitude, he said. Justice Ramasubramanian congratulated SOA Deemed to be University for the progress it had made during the last several years saying it had shown a lot of commitment.



Update Odisha

## Purpose of education is to shape character: NHRC Chairman

https://updateodisha.com/2025/06/06/purpose-of-education-is-to-shape-character-nhrcchairman-87411/

June 6, 2025 Education

Bhubaneswar: The purpose of holistic education is to shape the character of the person while enabling his physical, mental, moral and spiritual development, Mr. Justice V. Ramasubramanian, Chairman of the National Human Rights Commission (NHRC), said on Friday.

"Education should form the character of the student while expanding his intellect, increasing the strength of mind and enabling the person to stand on his own legs," Mr. Justice Ramasubramanian said while delivering a talk at the Siksha 'O' Anusandhan Deemed to be University (SOA) here.

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Mr. Justice Ramasubramanian narrated the story of a very successful 45-year-old chartered accountant in the USA who lost everything he had during the Global Financial Crisis that hit the country in 2008.

"He didn't know how to handle it and killed all his family members before committing suicide," he said pointing out that despite his education and knowledge he did not possess mental strength. "Do colleges and universities teach the students crisis management? People have degrees but are they learned?" he asked.

The need is to provide people the skill to face life and teach them the right attitude, he said.

Mr. Justice Ramasubramanian congratulated SOA Deemed to be University for the progress it had made during the last several years saying it had shown a lot of commitment.

Prof. Pabhat Kumar Sarangi, Professor at IAS, conducted the program while Prof. Renu Sharma, Additional Dean (Student Affairs) ITER proposed the vote of thanks.



Tathya

## **NHRC Chief On Holistic Education**

## https://tathya.in/nhrc-chief-on-holistic-education/

By Tathya Correspondent - June 6, 2025

Bhubaneswar: Justice V. Ramasubramanian, Chairman of the National Human Rights Commission (NHRC), spoke at Siksha 'O' Anusandhan Deemed to be University (SOA) in Bhubaneswar. He emphasized that the purpose of holistic education extends beyond intellectual expansion to encompass the shaping of character and the physical, mental, moral, and spiritual development of an individual.

He highlighted Swami Vivekananda's four parameters for education: equipping individuals with knowledge, intellect, and spiritual awareness for a fulfilling life. Mr. Justice Ramasubramanian stressed that education is a lifelong process, extending "from womb to tomb," and questioned whether current educational systems truly prepare students for life's challenges, particularly in developing mental strength and resilience. He noted the increased stress among students today compared to previous generations, attributing it to a lack of preparedness for adversity.

Citing the 2008 Global Financial Crisis as an example, he narrated the tragic story of a successful chartered accountant who, despite his achievements, lacked the mental fortitude to cope with loss, leading to a family tragedy. This underscored his point that true education should equip individuals with "crisis management" skills and the right attitude, not just degrees.

Mr. Justice Ramasubramanian concluded by congratulating SOA for its progress and commitment. The event was attended by SOA Vice-Chancellor Prof. Pradipta Kumar Nanda, Prof. Santosh Kumar Rout, Prof. Pabhat Kumar Sarangi, and Prof. Renu Sharma.



### The Indian Express

## NHRC issues notice to Telangana DGP over auto rickshaw driver's death

Last month, auto rickshaw driver Mohammed Irfan died hours after he was summoned to a police station for counselling in a marital dispute. His family alleged he had been tortured by the police.

https://indianexpress.com/article/india/nhrc-notice-telangana-dgp-auto-rickshaw-driverdeath-10051489/

By: Express Web Desk | Hyderabad | June 6, 2025 11:26 IST

3 min read

The National Human Rights Commission (NHRC) on Thursday took suo motu cognisance of a media report on an auto rickshaw driver's death in Hyderabad, allegedly after he was subjected to "physical torture" by the police, and sought a detailed report from the Telangana director general of police.

The alleged incident took place on May 13 at the Rajendranagar police station in Hyderabad. Auto rickshaw driver Mohammed Irfan died hours after he was summoned to the police station for counselling in a marital dispute, leading his family to allege that he was subjected to police brutality. The police said he had died of a cardiac arrest.

The NHRC said that the media reports, "if true, raise a serious violation of the human rights of the victim", and issued a notice to the Director General of Police, Telangana, "calling for a detailed report in the matter, within two weeks".

"According to the media report, carried on 14th May, 2025, the victim was having some issues with his wife, who had taken him to the Police Station to resolve the issue. After counselling the couple, the man was taken to a room where he was badly beaten up by policemen with rubber belts. After an hour, when he came out of the Police Station, he started vomiting and collapsed. He was taken to the hospital, where he was declared dead by the doctors," the NHRC said in a press release.

Speaking to indianexpress.com, Ch Srinivas, Deputy Commissioner of Police (Rajendranagar zone), had denied allegations of police excesses and cited CCTV visuals to suggest the same.

Irfan, according to the police, was summoned to the Rajendranagar police station for counselling after his wife, Nishad Begum, alleged that he was in an extramarital relationship with another woman.

"Following a quarrel, both Irfan and the woman were brought to the police station around 9 pm by their family members for counselling. The police counselled both parties and advised them against maintaining further contact," DCP Srinivas had said. Later, Irfan allegedly collapsed suddenly and fell unconscious while returning home.



The News Indian Express

## NHRC takes note of auto driver's custodial death

The NHRC issued a notice to the Director General of Police (DGP), calling for a detailed report on the matter within two weeks.

https://www.newindianexpress.com/cities/hyderabad/2025/Jun/06/nhrc-takes-note-ofauto-drivers-custodial-death

Express News Service | Updated on: 06 Jun 2025, 2:57 am

1 min read

HYDERABAD: The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of the reported death of a 35-year-old auto-rickshaw driver who died on 13 May, allegedly after being subjected to physical torture by police officials at Rajendranagar Police Station in Hyderabad.

On Thursday, the NHRC issued a notice to the Director General of Police (DGP), calling for a detailed report on the matter within two weeks. The Commission observed that the contents of the news reports, if true, indicate a serious violation of the victim's human rights.

According to the media reports, the victim had been experiencing marital issues, and his wife had taken him to the police station in an attempt to resolve them. After counselling the couple, the man was taken to a room where he was allegedly beaten by policemen with leather belts.

An hour later, upon exiting the police station, he began vomiting and collapsed. He was taken to hospital, where doctors declared him dead.



News Laundary

## पत्रकारों से मारपीट का मामला: मध्य प्रदेश पुलिस को नोटिस जारी

राष्ट्रीय मानव अधिकार आयोग ने स्वतः संज्ञान लेते हुए मध्य प्रदेश के पुलिस महानिदेशक को दो हफ्ते में रिपोर्ट सौंपने को कहा है.

https://hindi.newslaundry.com/2025/06/06/nhrc-take-suo-moto-cognizance-on-madhyapradesh-journalists-matter

By:न्यूज़लॉन्ड्री टीम | 06 Jun, 2025 | शामभवी ठाकुर

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के पत्रकारों के मामले पर स्वतः संज्ञान लिया है. आयोग ने इस मामले में मध्य प्रदेश के पुलिस महानिदेशक को नोटिस जारी किया है. साथ ही दो हफ्ते के भीतर इस मामले पर विस्तृत रिपोर्ट देने को कहा है. आयोग ने ये जानकारी एक प्रेस विज्ञप्ति के जरिए दी.

प्रेस विज्ञप्ति में कहा गया, " राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने प्रेस क्लब ऑफ इंडिया, नई दिल्ली द्वारा जारी प्रेस विज्ञप्ति का स्वतः संज्ञान लिया है. जिसमें कहा गया है कि मध्य प्रदेश के भिंड जिले में पुलिस अधीक्षक की निगरानी में कथित तौर पर दो पत्रकारों के साथ पुलिस ने क्रूरतापूर्वक मारपीट की. कथित तौर पर, यह घटना 1 मई, 2025 को हुई थी."

बयान में आगे लिखा है, "आयोग ने पाया है कि प्रेस विज्ञप्ति की सामग्री, यदि सत्य है, तो यह पीड़ित पत्रकारों के मानव अधिकारों का गंभीर उल्लंघन उजागर करती है. इसलिए, आयोग ने मध्य प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर मामले की विस्तृत रिपोर्ट दो सप्ताह के भीतर देने को कहा है."

मालूम हो कि ये मामला मध्य प्रदेश के भिंड जिले के पत्रकारों से जुड़ा है. इस मामले में प्रेस क्लब ऑफ इंडिया, इंडियन वीमेन प्रेस कॉर्प्स और दिल्ली यूनियन ऑफ जर्नलिस्ट्स ने संयुक्त बयान जारी कर भिंड (मध्य प्रदेश) के पुलिस अधिकारियों के खिलाफ सख्त कार्रवाई की मांग की है.

बयान में कहा गया है कि गोयल और चौहान को 1 मई को 'चाय' के बहाने एसपी असित यादव के चैंबर में बुलाया गया, जहां पुलिस अधिकारियों ने उनके साथ मारपीट की. दोनों पत्रकारों ने चंबल नदी में चल रहे अवैध रेत खनन को उजागर किया था, जिसे कथित रूप से पुलिस की मिलीभगत से संचालित किया जा रहा है.

इसके बाद पत्रकार इस मामले को लेकर सुप्रीम कोर्ट पहुंचे थे. जहां से उन्हें कोई ठोस राहत नहीं मिली. सुप्रीम कोर्ट ने कहा कि जब तक दोनों पत्रकारों पर लगे अपराधों की प्रकृति का पता नहीं चलेगा तब तक गिरफ्तारी से सुरक्षा देने वाला कोई अंतरिम आदेश पारित नहीं किया जा सकता.



## पुलिस द्वारा दो पत्रकारों पर हमले को लेकर एनएचआरसी ने मध्य प्रदेश को नोटिस जारी किया

https://samacharnama.com/states/madhya-pradesh-news/nhrc-issues-notice-to-madhya-pradesh-overattack-on-two/cid16845965.htm

By Local Desk | Jun 6, 2025, 16:58 IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को मध्य प्रदेश के भिंड जिले में पुलिस द्वारा दो पत्रकारों पर हमला करने के संबंध में प्रेस क्लब ऑफ इंडिया, नई दिल्ली द्वारा जारी एक प्रेस विज्ञप्ति पर स्वतः संज्ञान लिया। कथित तौर पर 1 मई, 2025 को जिला पुलिस अधीक्षक की निगरानी में पत्रकारों के साथ मारपीट की गई।

## AHMEDABAD MIRROR, Online, 7.6.2025 Page No. 0, Size:(0)cms X (0)cms.



Ahmedabad Mirror

## FIR lodged against RCB, event mgmt firm, KSCA

State govt orders magisterial probe led by Urban Deputy Commissioner G Jagadeesha

https://www.ahmedabadmirror.com/bengaluru-stampede/81892633.html

PTI

Jun 06, 2025 11:00 AM | UPDATED: Jun 05, 2025 11:58 PM | 5 min read

## Bengaluru

A case was registered against RCB, event management firm DNA Entertainment Private Limited, Karnataka State Cricket Association on Thursday in connection with the stampede near Chinnaswamy stadium that claimed the lives of 11 people, police said on Thursday.

Following a complaint by a police inspector, the case was registered at Cubbon Park station, they said. In the FIR, RCB Franchise has been listed as accused 1, DNA Entertainment Private Limited as accused 2 and Karnataka State Cricket Association Administrative Committee as accused 3, they said.

The case has been transferred to the criminal investigation department for inquiry. The case was registered under sections 105 (culpable homicide not amounting to murder), 115 (voluntarily causing hurt), 118 (voluntarily causing hurt or grievous hurt by using dangerous weapons or means). The state government has ordered a magisterial probe into the incident which is being led by Bengaluru Urban Deputy Commissioner G Jagadeesha.

#### NHRC issues notices

The National Human Rights Commission (NHRC) on Thursday took cognizance of the incident and issued notices to Deputy Commissioner of the Bengaluru Urban district and the city Police Commissioner. The Commission has also sought an Action Taken Report from them within seven days. PTI



India Today

## 4 Manipur police ex-commandos charged after 26 years in 1998 `fake' encounter

The court named Thokchom Krishnatombi, then a Sub-Inspector, and constables Khundongbam Inaobi, Thangkhongam Lungdim, and Md Akhtar Hussain as accused in the case.

https://www.indiatoday.in/india/story/manipur-police-ex-commandos-1998-fakeencounter-chargesheet-filed-2736491-2025-06-06

Babie Shirin | Imphal, UPDATED: Jun 6, 2025 07:43 IST

Edited By: Avijit Das

In Short

Incident involved Major Shimreingam Shaiza and four others, alleged killed in staged encounter

CBI probe found weapons planted, encounter was deliberate killing cover-up

Supreme Court ordered CBI investigation in 2017

The Imphal West Sessions Court on Thursday framed charges against four former Manipur police commandos in connection with the alleged fake encounter of Major Shimreingam Shaiza and four others in 1998.

The incident took place nearly 26 years ago on August 29, 1998 and has remained a symbol of delayed justice in Manipur. The court named Thokchom Krishnatombi, then a Sub-Inspector, and constables Khundongbam Inaobi, Thangkhongam Lungdim, and Md Akhtar Hussain as accused in the case.

Charges have been framed under IPC Sections 302 (murder), 307 (attempt to murder), 201 (causing disappearance of evidence) and 34 (acts done with common intention).

Major Shaiza, brother of former Manipur Chief Minister Yangmasho Shaiza, was travelling in a vehicle reportedly bearing a Nagaland number plate along with four others when he was allegedly killed in a fake encounter. Manipur police, in its investigation had claimed that it was an encounter with armed insurgents.

However, over time, those claims began to unravel. The FIR filed by SI Krishnatombi alleged the vehicle failed to stop at a police signal and opened fire, prompting retaliation. But eyewitnesses and the victims' families disputed this version, asserting the firing was unprovoked and targeted.

A second FIR, filed later by Major Shaiza's wife, Pemla Shaiza, described the incident as a cold-blooded killing of innocent civilians, including prominent figures such as Thenucho, a former Nagaland Assembly Speaker and Nagaland Police officers.

The case remained stagnant for years until the Supreme Court intervened in July 2017, directing the Central Bureau of Investigation (CBI) to investigate the case. A Special Investigation Team (SIT) was constituted and was assisted by the National Human Rights Commission (NHRC) in its probe. The Justice C Upendra Commission of Inquiry also supported the investigation.

The SIT's findings indicated that the weapons allegedly recovered from the vehicle were likely planted and the "encounter" was staged to cover up deliberate killings. Following this, the CBI filed a charge sheet in June 2020, naming six commando personnel.

While the court has now found sufficient grounds to frame charges against four of them, proceedings against the remaining have stalled as the Manipur government's Home Department has denied prosecution sanction.



### The Indian Express

## NHRC issues notice to Telangana DGP over auto rickshaw driver's death

Last month, auto rickshaw driver Mohammed Irfan died hours after he was summoned to a police station for counselling in a marital dispute. His family alleged he had been tortured by the police.

https://indianexpress.com/article/india/nhrc-notice-telangana-dgp-auto-rickshaw-driverdeath-10051489/

By: Express Web Desk | Hyderabad | June 6, 2025 11:26 IST

3 min read

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The NHRC said that the media reports, "if true, raise a serious violation of the human rights of the victim", and issued a notice to the Director General of Police, Telangana, "calling for a detailed report in the matter, within two weeks".

"According to the media report, carried on 14th May, 2025, the victim was having some issues with his wife, who had taken him to the Police Station to resolve the issue. After counselling the couple, the man was taken to a room where he was badly beaten up by policemen with rubber belts. After an hour, when he came out of the Police Station, he started vomiting and collapsed. He was taken to the hospital, where he was declared dead by the doctors," the NHRC said in a press release.

Speaking to indianexpress.com, Ch Srinivas, Deputy Commissioner of Police (Rajendranagar zone), had denied allegations of police excesses and cited CCTV visuals to suggest the same.

Irfan, according to the police, was summoned to the Rajendranagar police station for counselling after his wife, Nishad Begum, alleged that he was in an extramarital relationship with another woman.

"Following a quarrel, both Irfan and the woman were brought to the police station around 9 pm by their family members for counselling. The police counselled both parties and advised them against maintaining further contact," DCP Srinivas had said. Later, Irfan allegedly collapsed suddenly and fell unconscious while returning home.



Zee News

## Hyderabad: पति-पत्नी का झगड़ा बना 'मौत का वारंट'; पुलिस की पिटाई से इरफान की मौत, NHRC की जांच से खुलेगी पोल!

Hyderabad Crime News: हैदरबाद पुलिस की कार्यशैली एक बार फिर सवालों के घेरे में हैं. हालिया दिनों पति-पत्नी के आपसी विवाद में पुलिस ने एक मुस्लिम व्यक्ति की बेरहमी से पिटाई की. मामला उजागर होने के बाद पीड़ित परिजनों की शिकायत पर NHRC ने मामले का संज्ञान लिया है.

https://zeenews.india.com/hindi/zeesalaam/muslim-news/hyderabad-police-brutalitymuslim-auto-driver-dies-after-alleged-beating-nhrc-seeks-report/2789620

Written By Raihan Shahid | Last Updated: Jun 06, 2025, 02:13 PM IST

Hyderabad News Today: हैदराबाद में पुलिस की बर्बरता और क्रूरता का एक भयावह चेहरा सामने आया है. इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने तेलंगाना पुलिस पर ऑटो ड्राइवर मोहम्मद इरफान की पिटाई से हुई मौत के मामले में खुद संज्ञान लिया है.

यह घटना 13 मई को हुई थी, जब 35 वर्षीय इरफान अपनी पत्नी नाहिदा के परिवार के साथ राजेंद्रनगर पुलिस स्टेशन गया था. मामला पति-पत्नी के आपसी विवाद से जुड़ा था. इस घटना के उजागर होने के बाद पुलिस की कार्यशैली पर एक बार फिर सवाल खड़े होने लगे हैं.

मिली जानकारी के मुताबिक, पहले तो पुलिस ने दोनों पक्षों की काउंसलिंग की, लेकिन इसके बाद इरफान को एक कमरे में ले जाकर रबर की बेल्ट से बुरी तरह पिटाई की. मृतक इरफान के भाई सादिक घटना वाले दिन मौके पर मौजूद थे. सादिक ने आरोप लगाया कि पुलिस उनके भाई इरफान को बुरी तरह से पीट रही थी और उनकी चीखें बाहर तक सुनाई दे रही थी.

मृतक के भाई सादिक ने बताया कि जब पुलिस उनके भाई इरफान को प्रताड़ित कर रही थी, तो एक कांस्टेबल ने उन्हें मौके से भगा दिया. करीब एक घंटे बाद इरफान थाने की सीढ़ियों पर उल्टी करता हुआ बाहर आया और वहीं गिर पड़ा. पुलिस ने कहा कि इरफान को कुछ नहीं हुआ है, लेकिन स्वास्थ्य स्थिति बिगड़ती देख परिवार ने उन्हें एक निजी अस्पताल में भर्ती कराया.

निजी अस्पताल में इरफान की हालत में सुधार न होता देखकर पीड़ित परिवार वालों ने उसे उस्मानिया अस्पताल में में भर्ती कराया. जहां डॉक्टरों ने चिकित्सकीय परीक्षण के बाद इरफान को मृत घोषित कर दिया. पीड़ित परिजनों ने राजेंद्रनगर पुलिस को इरफान की मौत के लिए जिम्मेदार ठहराया है.

सादिक ने गंभीर आरोप लगाते हुए कहा कि क्या पुलिस को वैवाहिक विवाद में किसी को पीटने का हक है? उन्होंने आलाधिकारियों से इंसाफ की गुहार लगाते हुए मांग की कि पुलिस स्टेशन में लगे सीसीटीवी फुटेज की जांच कर दोषी पुलिसकर्मियों पर सख्त कार्रवाई हो. हालांकि, पुलिस ने इस मामले में सिर्फ 'संदिग्ध मौत' के तहत मामला दर्ज किया है. इसके उलट मृतक इरफान की पत्नी ने पुलिस में शिकायत दर्ज कराई है कि उसका किसी और महिला के साथ नाजायज संबंध था. पत्नी के मामूली आरोप पर पुलिस की कथित पिटाई से इरफान की मौत सवालों के घेरे में हैं. NHRC ने इस मामले पर तेलंगाना के पुलिस महानिदेशक (DGP) से दो हफ्तों के अंदर विस्तृत रिपोर्ट मांगी है.

बता दें, NHRC एक वैधानिक संस्था है. जिसकी स्थापना 1993 में की गई थी. इसका काम नागरिकों के मानवाधिकारों की रक्षा करना और सरकार की ओर से होने वाले अत्याचारों की जांच करना है. पुलिस प्रताड़ना से इरफान की संदिग्ध मौत मामले में NHRC ने नोटिस जारी कर जवाब मांगा है.